

**Oil Exploration in Karaikal**

**792. Shri M. G. Thengondar:** Will the Minister of Petroleum and Chemicals be pleased to state the progress so far made in the drilling operations undertaken for exploration of oil near Karaikal (Union Territory)?

**The Minister of Petroleum and Chemicals (Shri Humayun Kabir):** Karaikal Well No. 1 was spudded in on 14-8-1964 and completed at a depth of 1770 metres on 15-10-1964. Two sands have been tested so far and further testing is in progress.

**Tikamgarh Archaeological Findings**

**793. { Shri Uikiy:  
Shri Radhelal Vyas:  
Shri Babunath Singh:  
Shri R. S. Tiwary:**

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 220 on the 9th September, 1964 and state the steps taken to protect the 9th Century A.D. archaeological findings excavated at Tikamgarh in Madhya Pradesh?

**The Minister of Cultural Affairs in the Ministry of Education (Shri Hajar-mavis):** Details of ownership, serial numbers etc. of plots of monuments discovered are being collected and the monuments will be protected as soon as the data is finalised.

**Fertilizer Plant at Korba**

**794. { Shri Uikiy:  
Shri Radhelal Vyas:  
Shri Babunath Singh:  
Shri R. S. Tiwary:  
Shri R. S. Pandey:**

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Unstarred Question No. 693 on the 16th September, 1964 and state:

(a) whether Government have finalised consideration of the preliminary

report on fertilizer plant at Korba; and

(b) if so, the decision arrived at?

**The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan):** (a) No.

(b) Does not arise.

**Office of the U.P.S.C.**

**796. { Shri Vishram Prasad:  
Shri Bagri:**

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1973 on the 8th April, 1964 and state:

(a) whether it is a fact that at the initial stage of decentralisation the Home Ministry took a decision that the office of the U.P.S.C. should remain with the Ministry;

(b) whether it is also a fact that the Ministry decided afterwards, when U.P.S.C. authorities approached them to accord their office a separate entity;

(c) whether it is also a fact that in the Senior Staff Welfare Council, the Secretary of U.P.S.C. as a Chairman of Council agreed to refer the matter to Government for merger of the U.P.S.C. office with the Home Ministry; and

(d) if so, whether the matter has been referred to the Ministry and the decision taken thereon?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) and (b). At the initial stage of decentralisation, it was proposed that the office of the U.P.S.C. should remain with the Ministry of Home Affairs. Before the rules were finalised, however, U.P.S.C. proposed that their office might be treated as a separate unit. This was accepted.

(c) No, Sir.

(d) Does not arise.